

states in the last three years is as under:

Total Investment in terms of gross block

(Rs. in Crores)

Year	Karnataka	Maharashtra
1993-94	4247.93	40662.78
1994-95	4956.75	46438.25
1995-96	5950.57	50483.46

Bank Scam

567. DR. BIZAY SONKAR SHASTRI : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2742 dated August 8, 1997 and state:

(a) whether the information has since been collected by the Government;

(b) if so, the details thereof;

(c) the action taken by the Government thereon; and

(d) if not, the reasons for delay and the time by which the information is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) to (d) Reserve Bank of India (RBI) have reported that accommodation bills totalling Rs. 2.41 crores were purchased by Bank of Rajasthan Ltd., Indore (New Palasia) branch from 2 firms on 16th and 17th April, 1996. While bills valued at Rs. 120.29 lakhs were realised the remaining bills for Rs. 120.28 lakhs were returned unpaid and were still outstanding as on 30th June, 1997. The bank had treated the above as non-performing assets (as loss assets) as on 31.3.97 and made full provision. A charge sheet was issued on 26.3.97, to the Chief Manager of the Indore (New Palasia) branch and transferred from that branch.

Government has not conducted any enquiry as the RBI is the competent authority to regulate and supervise the activities of the scheduled private banks. RBI issued show cause notice under section 47A of the B.R. Act on 30th October, 1996 to Bank of Rajasthan Ltd. seeking to know as to why penal action should not be taken for violation of RBI guidelines. After giving a personal hearing RBI imposed Rs. 5 lacs as penalty on the bank on 3rd February, 1997. The penalty has been paid on 1st March, 1997. RBI has further informed that a show cause notice was issued to two of the Bank's Directors on 21.3.1997 under section 36AA (2) of B.R. Act for their removal from the Bank's Board. In the show cause notice the above

irregularity was also cited as one of the reasons for issuing a show cause notice. After considering the submissions made by two directors in their replies, and after giving a personal hearing in June 1997, RBI in exercise of the powers conferred under section 36AA(1) of B.R. Act, issued Orders on 21st October, 1997 for removal from the banks board from the date of the order. Besides, a direction was also issued to the bank on 7th November, 1997, that no person should be appointed as Director whether by Co-option/election or otherwise on the Board of the Bank without the prior approval of the RBI.

Coal Projects in Orissa

568. SHRI GIRIDHAR GAMANG : Will the Minister of COAL be pleased to state:

(a) the coal projects started/proposed to be started in Orissa; and

(b) the co-ordination initiated by his Ministry with other concerned Ministries and the State Government regarding the utilisation of vast coal resources of that State?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Details of on-going projects and future projects of Mahanadi Coalfields Limited (MCL) operating in the State of Orissa are indicated below :

Name of the Projects/mines	Type of mine	Capacity (MTY)
<i>On-going projects</i>		
1. Bharatpur Expansion	OC	1.50
2. Basundhara (East)	OC	0.60
3. Chhendipada	OC	0.35
4. Kalinga	OC	8.00
5. Lakhanpur	OC	5.00
6. Lingraj	OC	5.00
<i>Future Projects</i>		
1. Lakhanpur Expansion	OC	5.00
2. Basundhara (West)	OC	2.40
3. Bhubaneshwari	OC	10.00
4. Hingula-I	OC	4.00
5. Kaniah	OC	3.50
6. Kulda	OC	10.00
7. Belpahar Expansion	OC	1.50
8. Lajkura Extension	OC	1.00
9. Lingraj Expansion	OC	5.00
10. Garjanbahal	OC	8.00
11. Siarmal	OC	4.00